

**CC No. 401/2019**

**CBI Vs. Dharmendra @ Dharmendra Yadav**

07.09.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**Accused in person with Sh. Sanjeev Bhardwaj, Advocate  
(through VC).**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

This matter is at the stage of prosecution evidence.

However, in terms of orders of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 dated 15.08.2020, evidence shall be recorded only in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

**Accordingly, list on 23.11.2020 for PE.**

**Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.**

**A copy of this order be uploaded on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADN/07.09.2020

**Criminal Revision No. 03/2020**  
**Gajender Singh Vs. CBI and Another**

07.09.2020

**Present:     None for revisionist.**

**Sh. Darshan Singh, PP for CBI/respondent.**

Matter was taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

None has appeared for the revisionist even today. This is in spite of the observations made in the previous proceedings. Further, by way of an adjournment request, Ld. Counsel for the revisionist states that the revision filed by co-accused before the Hon'ble High Court has been adjourned to 05.11.2020.

This was already made clear that it was the discretion of the revisionist herein to withdraw the present revision and to file it before Hon'ble High Court, or for the co-accused to withdraw the revision petition filed before Hon'ble High Court and file before this Court, in order to avoid any anomalies in the ultimate.

On the previous date, Ld. Counsel for revisionist requested this Court to proceed with this revision itself stating that depending upon the results, party concerned would have its remedies and there would be no conflict with the decision on the revision filed by other co-accused before the Hon'ble High Court.

However, after these submissions again today, he has failed to appear.

There being no stay on the present revision, I deem it appropriate not to adjourn the matter further as it has been pending since 15.01.2020. This fact was even made clear in the previous proceedings. In spite of this, Ld. Counsel for the revisionist, has simply stated in his

adjournment request that he has to appear before some other Court at the same time.

I see no reason to adjourn this matter as reply of prosecution/CBI is also already on record.

Ld. PP has opened the arguments and in his opening arguments, gave an outline of the case and also referred to the procedural facts.

Initially, in this matter there was a closure report, but on the same facts, the Court concerned took cognizance vide the impugned order.

**List on 09.09.2020 at 12.30 PM for further hearing in detail.**

**Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.**

**A copy of this order be uploaded on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/07.09.2020